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# Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

JAI KUMAR SINGH daugh strait of Late Backunts SINGH  Agal 4.5 years, resident of A+ - PARASDIHA P.S. Sheesagar Dist - Rohtas  (mention full postall address), a candidate at the above
Election, do hereby solemnly affirm and state on oath as under:-
strike out whichever is not applicable)
(1) I am a candidate set up by JDO (name of the political party ) / am contesting as an

(2) Details of PAN and status of filing of Income tax return :

Independent candidate.

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return ( in Rupees)
1,	Self / HUF	AXAPS 4779B	2009-10/2008-09	144572=00
2.	Spouse-	AxAPS 4775P	2010-11	2,85000=00
3.	Dependent 1			
4.	Dependent 2			
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description	
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	×	
(b)	Name of the court, Case No. and Date of order taking cognizance :	λ .	
(e)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s)	*	

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	. X
(b)	Name of the Court(s). Case No. and	~
	Date(s) of order(s).	^

5. That I give herein below the details of the assets (movable and immovable etc.) of myself my spouse and all dependents:

## A. Details of movable assets :

#### (Note:

- 1. Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/Institution and Branch are to be given
- Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case non-listed companies should be given.
- 4. Dependent, here means a person, substantially dependent on the income of the candidate
- 5. Details including amount is to be given separately in respect of each investment )

S. No	Description	Self	Spouse	Depen- dent-1	Depen- dent-2	Depen- dent-3
(i)	Cash in hand	74.7%	The second secon			
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving account), Deposits with Financial Companies and Cooperative Societies and the amount in each such deposit.	1. A/c No. 10839464240 in SBI Rs. 1,17,955.00 2. A/c No. 12060100017993 in Bank of Baroda Rs. 1000.00 3. A/c No. 12060100014989 Bank of Baroda (UF) Rs. 1776.00	1. A/c No. 1206010014985 Bank of Baroda Rs. 8,08,496.00 2. A/c No. 0235100089807 Rs. 5000.00	-	_	
(iii)	Details of investment in Bond, Debentures/shares and units in companies/Mutual Funds and others and the amount.	х	×	~		1
(iv)	Details in investment in NSS, Postal Saving, Insurance Policies and investment in any Financial Instrument in Post Office or Insurance Company and the amount	S, Postal Saving, urance Policies and estment in any ancial Instrument in to Office or Insurance  2. ICICI Rs. 1,00,000.00  2. Bajaj Allainze (iii) Rs. 30,000.00  3. L.I.C. (Samridhi) Rs. 15,000.00  4. L.I.C. (Jiwan Saral)		-	,	~
Company and the amount  (v) Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount		×		_	1	
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc. Year of Purchase and amount)	1. Scorpio Yr. 2005 Rs. 8,50,000.00 2. Maruti Car (Old) Rs. 2,20,000.00	×		-	- /
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	150 gm Gold Rs. 3,00,000.00	350 gm Gold Rs. 7,00,000.00	-	-	-

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(viii) Any other assets such as value of		
Claims/interest	de la constantina de	
(ix, Gross Total value		
	1 1	! !

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	VILLAGE PARAS DIHA	-	-	_	_
	Area (Total measurement in acres)	4.56 AC 885		_		-
	-Whether inherited property (Yes or NO)	*	_		_	
	Date of purchase in case of self acquired property	*		-		-
	Cost of Land (in case of purchase)at the time of purchase	16,00000 =00			_	_
	Any Investment on the land by way of development, construction etc.	×	^	-	_	-
	Approximate Current market value	X.	_		_	
(ii)	Non-Agricultural Land Location(s) Survey number(s)	У	^	-		
	Area (Total measurement in sq. ft.)	×	_	-		
	Whether inherited property (Yes or NO)	×	_		_	
1	Date of purchase in case of self acquired property	X				_
	Cost of Land (in case of purchase) at the time of purchase	X		11-11		_
	Any Investment on the land by way of development, construction etc.	×		-		
	Approximate Current market value	火	-	1 =	_	
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	×	,-	-		
	Built up Area (Total measurement in sq. ft.)	Y	_	-	_	-

-	V. kither inherited property (* es or NO)	×	× I			T -
	Date of purchase in case of serif activitied property	1	X	_	_	
	Cost of property (in case of prochase) at the time of prochase	Х	X	-	_	
	Any Investment on the property by way of development, construction etc.	X	×	_	_	-
	Approximate Current market value	X	Х.		_	
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	SASARAM	×	-	-	-
	Area (Total measurement in sq. ft.)	· 56 Katha	Х	-	_	-
- 8	Built up Area (Total measurement in sq. ft.)	7	×	~	_	
9	Whether inherited property (Yes or NO)	4	X	_	_	-
1	Date of purchase in case of self acquired property	×	×	~	1	
	Cost of property (in case of purchase) at the time of purchase	100000=00	×	-	-	-
	Any Investment on the land by way of development, construction etc.	У	Х	~	-	~
	Approximate Current market value		×	_	_	-
(v)	Others (such as interest in property)	10/32 Revolber	¥ Y	-	_	_
(vi)	Total of Current Market Value of (i) to (v) above	×	y /	_	_	_

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	Х.	×	-		_
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan			_		

	A-sy other liability	X	X	-	_	-
	Grand total of liabilities	~	7			-
(ii)	Government Dues: Dues to departments dealing with government accommodation	×	×	-		_
7.0	Dues to departments dealing with supply of water	¥	*	_	_	
	Dues to departments dealing with supply of electricity	У	×		_	_
	Dues to departments dealing with supply of telephones/mobiles  Dues to departments dealing with government transport (including aircrafts and helicopters)		*	_	-	-
			×	_	_	_
	Income Tax Dues	¥	*		pa.	
	Wealth Tax Dues	· /	×		_	-
	Service Tax Dues	×	K		-	-
	Municipal /Property Tax Dues	×	K		_	
	Sales Tax Dues	×	×	-	-	_
	Any other dues	×	Υ.			-
	Grand total of all Govt. dues	×	×			_

### (7) Details of profession or occupation:

a. Self. DIARY...
b. Spouse GRIH. U DOYOGE

(8) My educational qualification is as under: MATRIC, S.S. H/S TAKIA, SASARAM, BSEB Patral 1980 B.E. (Civil) B.L.D.E, BIJAPUR, KARNATAKA.
(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

#### (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Sprt/Kym. JAI KUMAR SINGH
2.	Full postal address	VILL- PARASDIHA, P.S-Sheckagar
3.	Number and Name of the constituency and state	210, DINARA.
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	J. D. U.
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	

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	(a	Candidate Self / H	No c	-		09-10/200		203	000=00/1445
	(b	Spouse: wife	I.S.F.	-		1010-11	8-03		5,000=00
	(c	) Dependents			_	+ 11		210	3,000-00
i,		Detail	s of Assets and	Liabil	litie	s in rupees			-
		Description	Self	Spous		Dependent-I	Depende	nt-II	Dependent-III
		Moveable Asset (Total value)	K	7		-	- Depende	110-11	Dependent III
		Immovable Asset	×	x		_	_		_
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	χ	×		-	_		_
	(ii)	Approximate Current Market Price of Asset (Total Value)	Х	χ		-			-
		Liabilities	×	×		_		-	
		(i) Government dues (Total)	×	×		1			-
		<ul><li>(ii) Loans from Bank, Financial Institutions and others (Total)</li></ul>	286381= 10	a %.		-	-		-
	((	ghest educational qualification of School / Ururse) (Name of the School	cation: 3	E-Co	h fi	ull form of the	certificate	/ diple	oma/ degree

#### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (b) 1. my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

	Verified atday ofday of	201	
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DEPONENT

vote: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and nearly.